

1	2	3
Chhattisgarh	4	-
Goa	3	3
Gujarat	27	27
Haryana	4	2
Jharkhand	11	4
Karnataka	12	12
Kerala	5	3
Maharashtra	2	
Rajasthan	37	34
Tamil Nadu	10	8
Telangana	3	3
Uttar Pradesh	4	
TOTAL	130	104

National Mineral Policy

1558. DR. AMEE YAJNIK:

SHRI P. BHATTACHARYA:

SHRI RAJMANI PATEL:

Will the Minister of MINES be pleased to state:

(a) the key features of the newly implemented National Mineral Policy to ensure environmentally and socially responsible mining infrastructure across the country which also ensures 200 per cent increase in the production of major minerals in the country; and

(b) the progress made under this policy so far?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) and (b) The key features of National Mineral Policy 2019 emphasizing environmentally and socially responsible mining infrastructure across the country are such as identification of critically fragile ecosystems and declare such areas as “no-go areas”/“inviolable areas”, ensuring welfare of mining affected people/community, an overarching inter-ministerial mechanism of sustainable mining.

District Mineral Foundation (DMFs) has been setup in the mining affected districts for benefit of persons and areas affected by mining related operations and its progress is reviewed. A “Star Rating” system has been instituted to recognize the efforts and initiatives taken for ensuring sustainable mining, which is based on self-assessment to be done by the lessees. Achieving at least three star rating has been made mandatory within a period of four years with effect from the 27th February, 2017 or four years from the date of commencement of mining operations, as the case may be.

Discrimination during renting of properties

1559. SHRI NARAIN DASS GUPTA: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Ministry is aware of several instances of discrimination and prejudice faced by the minority community members at the time of looking out for rental properties;
- (b) whether any investigation or survey has been ordered into the grievous matter;
- (c) if so, the details thereof;
- (d) if not, reasons therefor; and
- (e) measures undertaken to address the issue?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (e) National Commission for Minorities (NCM), a statutory body constituted under the NCM Act, 1992, has taken cognizance of two such cases in the past—one in Maharashtra and the other in the NCT of Delhi, on the basis of media report/representation received. In the 2015 case of State of Maharashtra, NCM took it up with the Government of Maharashtra. On further inquiry into the matter it was revealed that there was no discrimination on the ground of one being Muslim, and the matter was closed. In the other case of NCT of Delhi in 2015, NCM sought a report from NCT of Delhi. The Government of NCT of Delhi informed that the complainant had not lodged any complaint to the Police Authorities and had also requested the Commission to close the matter.

Pending payments to co-terminus employees

1560. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of cases pending with the Ministry sent by National Commission for Minorities regarding payment to its co-terminus employees from 2009-2016;